

(d) the targets set for the Eighth Five Year plan for the state; and

(e) the details of assistance granted by the Union Government to Orissa for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS(SHRIKAMAL NATH): (a) and (b) The target and achievement of afforestation and tree planting activities in Orissa under the 20-point programme including Social forestry, during the seventh plan period are as given below:-

<i>Target</i>	<i>Achievement (Area in hectares)</i>
637100	552234

The target could not be achieved fully due to the drought conditions in 1988-89 and also on account of funding constraints.

(c) The afforestation/tree planting activities under the 20- point Programme were carried out during the Seventh Plan period in all the districts of Orissa.

(d) and (e) the Eighth Five Year plan has not yet been finalised.

[*Translation* ]

#### Children Falling ILL Due to Mid-Day Meal

690. SHRI MUMTAZ ANSARI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state.

(a) whether the Government are aware that 361 children studying in Government school, Chandigarh fell ill on November 9-10, 1991 after taking mid-day meal;

(b) if so, the causes thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH):(a) to (c) Yes, Sir. As per information furnished by Chandigarh Administration, 500 students who took certain biscuits were rushed to the hospital, out of which 473 were discharged after 3-7 hours. 5 were discharged after 2-3 days and the remaining 22 were discharged subsequently. The biscuits supplied to the children were found infected with coliform bacteria. After investigation the supply of biscuits has been stopped in the schools. Distt. Education Officers have started frequent sample checking of the mid day meals being supplied to the children.

[*English*]

#### Unlicensed Drug Manufacturing Units

691. SHRI PHOOL CHAND VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a number of medicines are being manufactured by the unlicensed companies and sold in the open market; and

(b) if so, the remedial steps proposed to be taken against such companies?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA): (a) and (b) The manufacture of Drugs without a valid licence is an offence under Section 18 (c) of the drugs and Cosmetics Act, 1940. If any person/company is found manufacturing drugs without a licence action is taken by the State Licensing Authority under the provisions of Drugs & Cosmetics Act 1940 and Rules thereunder.